

HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE

M.Cr.C. No.10321 of 2020
Harisingh Vs. Vikram

Indore, Dated:- 20/03/2020

Shri Hemant Jain, learned Counsel for the petitioner.

Heard on the question of admission.

1. This petition is for restoration of M.Cr.C No.19072/2019, which was dismissed vide order dated 11.02.2020 for want of prosecution.
2. The reason assigned in the petition is that due to *bonafide* mistake and inadvertence counsel for the petitioner could not appear and attend the case on time and therefore, the M.Cr.C No.19072/2019 was dismissed for want of prosecution.
3. On due consideration of the reason assigned in the petition and other facts and circumstances of the case, in the interest of justice, the present petition is **allowed, subject to deposit of cost of Rs.1,500/-** with the High Court Legal Aid Committee, Indore.
4. M.Cr.C No.19072/2019 be restored to its original number.
5. A copy of this order be placed in the record of M.Cr.C No.19072/2019.
6. With the aforesaid, the present petition stands allowed and disposed of.

(Virender Singh)
Judge